



S.No.4

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
31-10-2023 AT 10:30 AM**

CP(IB) No.333/9/HDB/2020
u/s. 9 of IBC, 2016

IN THE MATTER OF:

Sanofi India Ltd

...Operational Creditor

VS

Sandor Medicaids Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Ms. Lekha for Mr. Nethan Reddy for the Operational Creditor and Ld. Counsel Mr. Praveen Kumar for the Corporate Debtor present physically. A joint memo signed by Advocates reported settlement of the subjected CP is e-filed and also physically today. The OC seeks to withdraw the above CP, in view of the settlement mentioned in the memo. Memo is taken on record and **CP (IB) No.333/9/HDB/2020 is disposed of as settled between the parties.** No costs.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)